

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-428(PB)/2017

In the matter of :

Akshar Stationery & Xerox

....PETITIONER

Vs.

Punj Lloyd Lts & Ors.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Sanjay Kumar. Professional Rep.  
Ms. Anubhuti Seth, Legal Counsel

For the Respondent/Corporate Debtor : Mr. Mvinal Bharti, Advocate

ORDER

Learned Counsel for the petitioner is present. Mr. Mrinal Bharti, Advocate has put in appearance on behalf of the Corporate Debtor/respondent. It is represented by the Ld. Counsel for the Corporate Debtor that in view of the winding up petitions pending before the Hon'ble High Court in relation to the some matters, these petitions be also transferred to the Hon'ble High Court.

Ld. Counsel for the petitioner represents that this is a fresh petition which has been filed under the provisions Section 9 of IBC Code, 2016 and not a transferred case. Taking into consideration the above and also taking into consideration a reference on this legal issue is pending in the Hon'ble Principal

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Bench which is listed on 25.10.2017, this matter is adjourned to a date subsequent to it. The parties in the meanwhile are at liberty, if they choose on the said legal issue before the Reference Court on 25.10.2017 to assist.

List on 07.11.2017.

However, the Corporate Debtor in the meanwhile is directed to <sup>file</sup> its his-<sup>self</sup> response to the petition on or before the next date of hearing filed on 07.11.2017.

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
17.10.2017